

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 631/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 13.7.2020 executed between Apraava Energy Private Limited. And Solar Energy Corporation of India Ltd. seeking compensation on account of increase in GST Rate on renewable energy devices and parts for their manufacture, including Windmill, Wind Operated Electricity Generator (WOEG), from 5% to 12% in terms of Notification No. 08/2021 Integrated Tax (Rate) dated 30.9.2021 issued by Ministry of Finance.

Petitioner : Apraava Energy Private Limited (AEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **6.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, AEPL
Shri Janmali Manikala, Advocate, AEPL
Ms. Priyanka Vyas, Advocate, AEPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Apoorv Kurup, Advocate, CSPDCL
Ms. Nidhi Mittal, Advocate, CSPDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought three days' time to file a rejoinder to the reply filed by Respondent No. 1, SECI. Whereas, learned counsel for Respondent No. 2, CSPDCL, also sought an additional two days' time to file/upload its reply.

2. In response, the learned counsel for the Petitioner also sought liberty to file a rejoinder to the reply to be filed by Respondent No. 2, CSPDCL.

3. Considering the above, the Commission permitted the Respondent, CSPDCL, to file its reply within two days. The Commission also allowed the Petitioner to file its rejoinders to the replies of SECI and CSPDCL within four weeks.

4. The Petition will be listed for hearing on **5.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)